

PATNA HIGH COURT, PATNA
NOTIFICATION

Dated: 11.05.2017

No. 207 A : The Judicial Officer of the rank of Civil Judge (Junior Division) named in column no. 2 of the table given below is appointed as Munsif (Civil Judge, Jr. Div.) in the judgeship and station mentioned in the column no. 3.

As mentioned in column no. 4, the officer is also vested with the powers under Sub-section (2) of Section-19 of the Bengal, Agra and Assam Civil Courts Acts, 1887, (act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts Bihar Amendment Act, 2013 (Act 14 of 2014) to try under ordinary procedure original suits of Pecuniary and Territorial Jurisdiction.

As further mentioned in column no. 4, the officer is also vested with powers of the Court of small causes for the trial of suits cognizable by such a Court with the necessary Pecuniary and Territorial Jurisdiction.

The powers vested as per column no. 4, should not, however, be exercised by the officer concerned unless it is published in the Bihar Gazette or in the District Gazette.

Sl. No.	Name of the Officer with designation and present place of posting with judgeship	a) Designation at the new station. b) Place where the officer is to be stationed at ordinarily. c) Name of the Judgeship in which appointed on transfer.	Special Power with which the Officer is vested at the new station a) Under the Bengal, Agra and Assam Civil Court Acts (under ordinary procedure). b) Under the provincial small causes Courts Act, 1987
1	2	3	4
1	Ms. Ragini Kumari, J. M. 1 st class, Bhagalpur (Bhagalpur)	a) Munsif (Civil Judge, Jr. Div.) b) Bhagalpur c) Bhagalpur	a) Rs.1,50,000/- within the local limits of Bhagalpur Munsifi. b) S.C.C. Powers of Rs. 1000/- within the local limits of Bhagalpur Munsifi.

By Order of the High Court
Sd/- P.C. Jaiswal
Registrar General

Memo. No. 32665-32679

Dated, Patna, the 11.05.2017

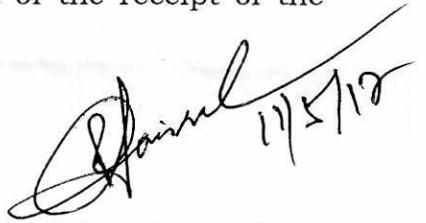
Copy forwarded to the Principal Secretary to the Govt. of Bihar, General Administration Department, Patna/ Secretary to the Govt. of Bihar, Law Department, Patna/ A.G. (A&E) Bihar, G.A. 7, Birchand Patel Marg, Patna/ Under Secretary, Personal claims and Pay fixation Cell '3', Finance Department, Govt. of Bihar, Patna/ Registrar (Vigilance), Patna High Court, Patna/ Registrar (Administration), Patna High Court, Patna/ Registrar (Appointment), Patna High Court, Patna/ Registrar (IT) I/C-cum-C.P.C., Patna High Court, Patna/ J.R. -cum- P.P.S. to Hon'ble the Chief Justice, Patna High Court, Patna/ District and Sessions Judge, Bhagalpur/ Section Officer, J.O.S.R.R, Patna High Court, Patna/ Section Officer, Monitoring Cell II, Patna High Court, Patna/ Section Officer, Computer Cell, Patna High Court, Patna/ Senior Programmer, Patna High Court, Patna/ District Magistrate, Bhagalpur for information (and communication to the officer concerned.

The District and Sessions Judge concerned is also requested to see the notification is published in the District Gazette within the time limit prescribed in Court's letter no.7988-8020 dated 11.06.1986)

[The District Magistrate concerned is requested to get the notification published in the District Gazette within a fortnight of the receipt of the Notification]

(-) For D.J. only

[-] For D.M. only


11/5/17

Registrar General